

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/00058/2019**

**Chandigarh, this the 23<sup>rd</sup> day of January, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

**...**

Dr. Arun K. Jain, aged 60,

S/o Sh. K.C. Jain,

R/o H. No. 195, Sector 12-A,

Panchkula Haryana

Currently working as Professor in Eye Department and Head of

Unit III in Advanced Eye Centre,

Post Graduate Institute of Medical Education & Research,

Chandigarh. (Group-A)

**....Applicant**

**(Present: Ms. Supriya Garg, Advocate)**

**Versus**

1. The Director,

Post Graduate Institute of Medical Education & Research,

Chandigarh – 160001.

2. Dr. Surinder Singh Pandav, Professor,

Post Graduate Institute of Medical Education & Research,

Chandigarh - 160001.

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**Respondents**

**(Present: Ms. Sanjay Goyal, Advocate)**

**ORDER (Oral)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. Learned counsel very fairly submitted that before approaching this Court, the applicant served a representation dated 16.10.2018 (Annexure A-5) to the respondents for redressal of his grievance, as raised in this O.A. He made a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to decide his pending representation in accordance with law, within a time-frame.
3. Issue notice to the respondents.
4. At this stage, Mr. Sanjay Goyal, Advocate, appeared and accepted notice on behalf of Respondent No. 1. He did not object to the disposal of the O.A. in the above manner.
5. In the wake of above, the O.A. is disposed of in limine, with a direction to the Competent Authority, to whom the representation has been addressed, to take a call and decide the representation, in accordance with law, by passing a reasoned and speaking order, within a period of six weeks from the date of receipt of a copy of this order.
6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on merits of the case.  
No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 23.01.2019**

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